

GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 157**  
TO BE ANSWERED ON 25.11.2024

**ELECTRIC BUGGY VEHICLES UNDER MPLADS**

157. SMT. P. T. USHA:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government intends to include the allocation of electronic buggies or battery-operated vehicles for the use of Divyang students in various higher educational institutions including colleges and professional institutions towards ensuring social justice and enhancing Divyangjan accessibility and ease of living under MPLADS;

(b) whether any requirement for battery-operated vehicles or buggies for use of Divyangjan students was turned down by the competent authority or district planning authority in Thiruvananthapuram stating that there is no extant provision in State of Kerala; and

(c) if so, the details thereof and action taken in this regard?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) MPLADS funds can be used for creation of immovable public assets on Government owned land, and movable public assets for Government owned and Government controlled institutions only, i.e. the Central, State/UT and local Governments, including Government aided institutions. [Para 5.1.2 of MPLADS Guidelines]

Purchase of school vans and buses (Four and three wheelers) are permissible under MPLADS [Point 3.8 of Indicative List of works permissible under MPLADS]

(b) Under the MPLAD Scheme, Hon'ble MPs send their recommendations of development works directly to District Authorities and same are implemented by the District Authorities in accordance with the administrative, financial and technical rules of the concerned State/UT Governments and in accordance with the Guidelines on MPLADS.

As per the information furnished by the State Nodal Authority of Kerala, no requirement for battery-operated vehicles or buggies for use of Divyangjan students was turned down by the competent authority or district planning authority in Thiruvananthapuram stating that there is no extant provision in State of Kerala.

(c) Does not arise in view of (b) above

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